

Payment Of Gratuity (Amendment) Act, 2018

No. 12 Of 2018

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The following Act of Parliament received the assent of the President on the 28th March, 2018, and is hereby published for general information:—

An Act further to amend the Payment of Gratuity Act, 1972.

Payment Of Gratuity (Amendment) Act, 2018

No. 12 Of 2018

[28th March, 2018.]

BE it enacted by Parliament in the Sixty-ninth Year of the Republic of India as follows:—

1. Short title and commencement.

(1) This Act may be called the Payment of Gratuity (Amendment) Act, 2018.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. Amendment of section 2.

In the Payment of Gratuity Act, 1972 [39 of 1972] (hereinafter referred to as the principal Act), in section 2, for clause (k), the following clause shall be substituted, namely:—

'(k) "notification" means a notification published in the Official Gazette and the expression "notified" shall be construed accordingly;'

3. Amendment of section 2A.

In section 2A of the principal Act, in sub-section (2), in the Explanation, in clause (iv), for the words "twelve weeks", the words "such period as may be notified by the Central Government from time to time" shall be substituted.

4. Amendment of section 4.

In section 4 of the principal Act, in sub-section (3), for the words "ten lakh rupees", the words "such amount as may be notified by the Central Government from time to time" shall be substituted.